

IN THE SUPREME COURT OF INDIA
CIVIL/CRIMINAL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2200 OF 2007

KANDASAMY & ANR.

Appellant(s)

VERSUS

STATE OF TAMIL NADU & ANR.

Respondent(s)

WITH

Crl.A. No. 897/2007, Crl.A. No. 899/2007, Crl.A. No. 900/2007,
Crl.A. No. 918/2007, Crl.A. No. 1324/2007, C.A. No. 4899/2007,
c.a. Nos. 4900-4903, C.A. No. 4905/2007, C.A. No. 4906/2007, C.A.
No. 4907/2007, C.A. No. 4908/2007, C.A. No. 4909/2007, C.A. No.
4910-4918/2007, Crl.A. No. 153/2009, C.A. No. 6677-6678/2009,
Crl.A. No. 467/2011, Crl.A. No. 468/2011, Crl.A. No. 469/2011,
Crl.A. No. 470/2011, Crl.A. No. 471/2011, Crl.A. No. 472/2011,
Crl.A. No. 473/2011, Crl.A. No. 474/2011, Crl.A. No. 475/2011,
Crl.A. No. 476/2011, Crl.A. No. 477/2011, Crl.A. No. 478/2011,
Crl.A. No. 479-480/2011, Crl.A. No. 481/2011, Crl.A. No. 482/2011,
Crl.A. No. 484/2011, Crl.A. No. 485/2011, Crl.A. No. 486/2011,
Crl.A. No. 487/2011, C.A. No. 11525/2011

O R D E R

Crl.A. No. 478/2011

Learned counsel for the appellant seeks permission
to withdraw the appeal.

Permission granted.

The criminal appeal is dismissed as withdrawn.

Rest of the matters

Heard.

In view of the decision rendered in *K.K. Baskaran v. State represented by its Secretary, Tamil Nadu & Ors.* [(2011) 3 SCC 793], the civil appeals as well as criminal appeals are dismissed.

.....J.
[Madan B. Lokur]

.....J.
[R.K Agrawal]

NEW DELHI
JULY 23, 2015

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2200/2007

KANDASAMY & ANR.

Appellant(s)

VERSUS

STATE OF TAMIL NADU & ANR.
(with interim relief and office report)

Respondent(s)

WITH

CrI.A. No. 897/2007
(With Office Report)

CrI.A. No. 899/2007
(With Office Report)

CrI.A. No. 900/2007
(With Office Report)

CrI.A. No. 918/2007
(With appln.(s) for directions and Office Report)

CrI.A. No. 1324/2007
(With Office Report)

C.A. No. 4899/2007
(With Office Report)

C.A. No. 4900-4903/2007
(With Office Report)

C.A. No. 4905/2007
(With Office Report)

C.A. No. 4906/2007
(With Office Report)

C.A. No. 4907/2007
(With Office Report)

C.A. No. 4908/2007
(With Office Report)

C.A. No. 4909/2007
(With Office Report)

C.A. No. 4910-4918/2007
(With Office Report)

Crl.A. No. 153/2009

C.A. No. 6677-6678/2009
(With Interim Relief and Office Report)

Crl.A. No. 467/2011
(With Office Report)

Crl.A. No. 468/2011
(With Office Report)

Crl.A. No. 469/2011
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(With Office Report)

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(With Office Report)

Crl.A. No. 472/2011
(With Office Report)

Crl.A. No. 473/2011
(With Office Report)

Crl.A. No. 474/2011
(With Office Report)

Crl.A. No. 475/2011
(With Office Report)

Crl.A. No. 476/2011
(With Office Report)

Crl.A. No. 477/2011
(With Office Report)

Crl.A. No. 478/2011
(With Office Report)

Crl.A. No. 479-480/2011
(With Office Report)

Crl.A. No. 481/2011
(With Office Report)

Crl.A. No. 482/2011
(With Office Report)

Crl.A. No. 484/2011
(With Office Report)

Crl.A. No. 485/2011
(With Office Report)

Crl.A. No. 486/2011
(With Office Report)

Crl.A. No. 487/2011
(With Office Report)

C.A. No. 11525/2011
(With Interim Relief and Office Report)

Date : 23/07/2015 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
 HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. A.T.M Ranga Ramanujam, Sr. Adv.
 Mr. M. A. Chinnasamy, AOR
 Mr. Senthil Kumar, Adv.
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 Mr. Subramaniam Prasad, Sr. Adv.
 Mr. B. Balaji, Adv.
 Mr. R. Rakesh Sharma, Adv.
 Mr. R. Shase, Adv.
 Mr. C. K. Sasi, Adv.

 Mr. Rakesh K. Sharma, Adv.
 Mr. V. N. Raghupathy, Adv.
 Mr. G. Balaji, Adv.
 Mr. V. Ramasubramanian, Adv.

 Mr. K. K. Mani, Adv.
 Mrs. T. Archana, Adv.

For Respondent(s) Mr. Subramonium Prasad, Sr. Adv.
 Mr. M. Yogesh Kanna, AOR
 Mr. Jayant Patel, Adv.

 Mr. V. G. Pragasam, Adv.

 Mr. R. Nedumaran, Adv.

 Mr. S. Thananjayan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Cr1.A. No. 478/2011

Learned counsel for the appellant seeks permission to withdraw the appeal.

Permission granted.

The criminal appeal is dismissed as withdrawn in terms of the signed order.

Rest of the matters

Heard.

In view of the decision rendered in *K.K. Baskaran v. State represented by its Secretary, Tamil Nadu & Ors.* [(2011) 3 SCC 793], the civil appeals as well as criminal appeals are dismissed in terms of the signed order.

(MEENAKSHI KOHLI)
COURT MASTER

(JASWINDER KAUR)
COURT MASTER

[Signed Order is placed on the file]